

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 401

IA/4085/ND/2022 IN IB/284/(PB)/2021

IN THE MATTER OF:

Vivek Khanna & Ors.	...	Applicant
Versus		
Spaze Towers Pvt Ltd.	...	Respondent

Order under Section 7 Of IBC, 2016.

Order delivered on 08.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr.Ashish Mohan, Adv., Mr.GuneetSidhu, Adv., MR. Piyush Singh, Adv., Mr. Akshay Srivastava, Adv., Mr. Adithya Ramani, Adv., Ms. Riddhi Jain, Adv.
For the Respondent	: Mr. Sumesh Dhawan, Adv., Ms. Vatsala Kak, Adv., Mr. Shaurya Shyam, Adv.

ORDER

Arguments on the main petition have been heard. Arguments on IA/4085/ND/2022 have been heard. Matter stands reserved for order.

Synopsis, if any, party wants to file, the same can be filed not more than three pages within three days, failing which, the same should not be part of records.

- Sd -

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

- Sd -

DHARMINDER SINGH
MEMBER (JUDICIAL)